BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 52 of 2018 in C.P. (I.B) No. 171/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018

Name of the Company:

Reliance Marine and Offshore Ltd.

V/s.

IFCI Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code r/w Rule 32 of NCLT Rules.

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

MR. P. V. Dinesh Adv.

1. Mr. Vishal Rawal Adv.

2. Ms. POOJA TIKU Dam(LAW) IFCI Ud. Poon

4. Mr. VIPUL CHAUMAN AGM [FCI LTD.

S. Mr. Saurabh Separkar SriAN | RMOL]

6. Mr. Nandish Chudgar Adv. | RMOL]

Ilb Nanavat. Associates

<u>OKDER</u>

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Nandish Chudgar i/b Nanavati Associates present for Applicant. Learned Advocate Mr. P V Dinesh with Learned Advocate Mr. Vishal Raval present for Respondent in IA 52/2018.

Heard both sides arguments in IA 52/2018.

Order reserved.

Murou

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 14th day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL